

MR. SPEAKER : May I repeat it again ? This is not an occasion to make speeches. If there is a question, there is a speech ; if there is a supplementary, there is a speech ; if there is a point of order, there is a speech ; if there is a call attention motion, there is a speech. Kindly avoid it.

SOME HON. MEMBERS : He is giving only the background.

MR. SPEAKER : No, no please. It is not an occasion for speech. You must just in a few words ask for a clarification. But there should be no regular speech. It almost disfigures the motion. I do not refer to you. Calling attention started. It was a motion. The Minister replied and that was all. Then it started with clarification. Then it started with questions. Such is the bad history of the call attention motion.

SHRI B. K. DASCHOWDHURY : I will take it for the future.

MR. SPEAKER : We are late everyday. We miss our lunch. You may go but I have the next meeting after that. I very often missed it.

SHRI B. K. DASCHOWDHURY : The hon. Minister submitted a big list. I would not like to go into that. The Minister seems to be very much anaemic about this particular aspect of the circular railway. It does not matter. It is a question of the Suburban Dispersal Line. But these maps are supplied by the Railway Ministry. They are also using the same expression as circular Railway. It is not only the Members who are using these new words or expressing new ideas about the circular railway. So the confusion is created by whom ? It has been said that the matter of circular railway was not there. . . . (Interruption). But this diagram showing the alignment of the circular railway proposed by various Committees was prepared by the Railways.

THE MINISTER OF RAILWAYS (SHRI NANDA) : Which they rejected.

SHRI B. K. DASCHOWDHURY : You supplied only the other day, on the 16th April.

So, if there is anybody who was responsible for this, it is the Railway Minister and the officials. So I would like hon. Minister to clarify the whole thing and set right the whole set of confusion which has been hitherto created : whether the proposed suburban dispersal line will be there, and also to cope up with the intra-city traffic problem of Calcutta, whether the Mass Rapid Transit system, be it on the ground level, underground level or on the elevated level, whether both these things will be considered. This should be cleared. I would like to know from the hon. Minister.

SHRI NANDA : The hon. Member has said that the Minister is guilty of this or that. I would have been held guilty if I had not brought all the facts which were before me when I made a closer study. If I had hidden them from the people of West Bengal and the hon. Members, later on if these facts would have come and started us in the face and delayed the project, who would be answerable at that time ? I have no vested interest in this scheme or that scheme, I have only my interest in the speediest solution of the problem. I have said that this question of suburban line survey will take a few months. I said that in that speech which I made. Now it is not different because this date, April, 1971 has been settled earlier. It is there in the records earlier ; I have not created any new date. If it is the only intention of the hon. Member to pick up something here and there, I am not going to feel as if hon. Members are contributing towards the solution of the problem of Calcutta. I stand by whatever I have said. I have said already as soon this is completed, construction will start. But I cannot say that even if those problems are not solved still the Dispersal line will be there.

13.26 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF PUNJAB AGRO-INDUSTRIES CORPORATION LTD., CHANDIGARH AND WEST BENGAL AGRO-INDUSTRIES CORPORATION LTD., CALCUTTA AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

Gazette of India dated the 4th April, 1970.

[Placed in Library. See No. LT-3282/70].

(1) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the period ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3281/70].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Gur (Regulation of Use) Amendment Order 1970 (Hindi and English versions) published in Notification No. G. S. R. 579 in Gazette of India dated the 30th March, 1970.

(ii) G. S. R. 586 published in Gazette of India dated the 4th April, 1970 rescinding the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G. S. R. 997 dated the 16th April, 1969.

(iii) The Rajasthan Foodgrains, (Restrictions on Border Movement) Amendment Order, 1970, published in Notification No. G. S. R. 587 in

(3) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1970, published in Notification No. G. S. R. 553 in Gazette of India dated the 4th April, 1970, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

(4) A copy of Notification No. G. S. R. 554 published in Gazette of India dated the 4th April, 1970, issued under sub-section (2) of section 1 of the Rice-Milling Industry (Regulation) Amendment Act, 1968.

[Placed in Library. See No. LT-3283/70].

ANNUAL REPORT OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION, 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : I beg to lay on the Table a copy of the Annual Report (Hindi version) of the National Co-operative Development Corporation for the year 1968-69, under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See LT-3284/70].

COMMITTEE ON PUBLIC UNDERTAKINGS

(i) MINUTES

SHRI M. B. RANA (Broach) : Sir, I beg to lay on the Table Minutes of the sittings of the Committee on Public Undertakings relating to the Sixty-fifth Report on Mining and Allied Machinery Corporation limited.

(ii) SIXTY-FIFTH REPORT

SHRI M. B. RANA : Sir, I beg to present